- (d) CIL have informed that pending takes of 1994 in respect of non-core sector have not been revalidated except for the permissible grace period of one month. Validity of consents being issued now is being restricted to the concerned quarter with the permissible grace period of one month.
- (e) CIL have infrmed that they have secured 100 per cent financial coverage from the consumers against the consents given in 1995-96.

## Reintroducing Maximum Export Price for Tobacco

- 5072. SHRI SANJAY DALMIA: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government are considering to reintroduce the scheme to provide Maximum Export Price for Tobacco;
  - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and Government have never stipulated Maximum Export Price for tobacco nor is there any proposal to do so.

## Circular issued by DGFT disallowing licensing of imports

5073. PROF. VIJAY KUMAR MA-LHOTRA: Will the Minister of COM-MERCE be pleased to state:

- (a) whether Government have withdrawn a circular issued by the Director General of Foreign Trade (DGFT) disallowing licencing of imports which are not linked to export production under advance licencing scheme value (VABAL): and
- (b) if so, the details of the circular and the reasons for issuing the circular and then withdrawing it?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Yes. Sir. ACL circular No. 17/94 dated 8-11-94 was issued laying down the nexus between the export products and items of imports with reference to their technical characteristics, including quality and specifications. However, the above circular was withdrawn vide ALC Circular No. 21/94, dated 16-12-94 as it posed difficulties where broad handing was permitted for certain export products. In any case the applicant while applying for an advance licence is required to indicate in the application form, the broad technical charteristics of each item of import and export.

## कृषि उत्पादों के निर्यात में वृद्धि

5074. प्रो. राम बहश सिंह वर्मा : क्या दाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हमारे कृषि उत्पादों के निर्यात में भारी वृद्धि हुई है;
- (ख) यदि हां, तो गत एक वर्ष में कितने डालर की वृद्धि हुई है;
- (ग) निर्यात किए गए उत्पादों के नाम वया-क्या हैं ; श्रीर
- (घ) क्या सरकार विकसित देशों के फाइटोसुनिटरी मानकों को पूरा करने में समर्थ रही है ?

वाणिज्य मंद्रालय के राज्य मंद्री (श्री पी० चिदम्बरम्): (क) से (ग) वर्ष 1993-94 तथा 1994-95 (ग्रप्रैल-जनवरी) के दौरान काफी, चाय तथा कपास को छोडकर कृषिजन्य उत्पादों का क्रमश: 7534.26 करोड़ रु० श्रीर 5608.25 करोड़ रु० मूल्य का हम्रा था (स्रोत: डी०: जी० सी० म्राई ऐंड एस) निर्यात की गई प्रमुख कृषिजन्य, वस्तुएं ये हैं --बासमती चावल, तंबाकू मसले, काज, तेल खाद्य तथा फल एवं सब्जियां । निर्यात की गई कृषिजन्य वस्तुओं